

**Pension for DTC Employees**

2949. SHRI DHARAM PAL SINGH MALIK: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the employees of the Delhi Transport Corporation have been persistently demanding pension as a retirement benefit; and

(b) if so, the decision taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b). The matter regarding the introduction of Pension Scheme to the DTC employees is under consideration of the Government.

**Ozhar Airstrip**

2950. DR. VASANT NIWRUTTI PAWAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the HAL-Ozhar Airstrip is proposed to be made available for domestic and cargo traffic;

(b) if so, by when; and

(c) the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): (a) to (c). Hindustan Aeronautics Limited (HAL) have agreed to the use of HAL Ozhar Aerodrome by National Airport Authority for civil air traffic subject to certain conditions relating to lease of land, hours of use, development of passenger terminal facilities etc. It is for Ministry

of Civil Aviation and National Airport Authority to process the matter further.

**Legal Advisors in Nationalised Banks**

2951. DR. VASANT NIWRUTTI PAWAR: Will the Minister of FINANCE be pleased to state:

(a) the criteria adopted for appointing legal advisors for branches of nationalised banks;

(b) whether the Government have assessed their performance; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The system and procedure followed by public sector banks for appointment of advocates to attend to their litigation cases was reviewed by Reserve Bank of India (RBI). Detailed guidelines were issued by RBI in January, 1991, in the light of the review. The guidelines, inter alia, prescribe desirable experience and standing for empanelment of advocates, programme for collection of particulars of suitable advocates, periodicity of review of the panels, allotment of work to encourage healthy competition, framing of a schedule of fees, etc. The guidelines also provide that other things being equal, special endeavour should be made to encourage advocates belonging to SC/ST/OBC by enrolling them in the panels and allotting work to them. All the public sector banks were advised to prepare fresh panels of advocates by meticulously following the guidelines. The banks have also been advised to ensure that the panels are reviewed every 3 to 4 years.

**Point to Point Taxi Service**

2952. DR. C. SILVERA:  
SHRIMATIDILKUMARIBHANDARI: